

1	2	3	4	5
3.	Bungalow, being Plot No. 17, TPS Santacruz-II S. No. 24, H. No. 1/2 Entry No. 102 Juhu Rd., CTS No. 998, Santacruz (W)-Beautiful bungalow with lawn Sea view, Excellent furnitures and fittings, A.Cs and lift 6 bad rooms Area 5433 sq. ft. of built up area	90,00,000	1,11,50,000	21,50,000

#### Clearance to Spinning Mills in Karnataka

1459. SHRI H.G. RAMULU : Will the Minister of TEXTILES be pleased to state :

(a) the names of the spinning Mills in Karnataka awaiting clearance from Union Government inspite of being recommended by State Government to Karnataka;

(b) since when they are awaiting clearance; and

(c) the reasons for delay and by when they are likely to be cleared ?

THE MINISTER OF TEXTILES (SHRI RAM NIWAS MIRDHA) : (a) and (b). According to available information no fresh proposal for the licensing of spinning mills in Karnataka is pending with the Government at present. However, some representations have been received against rejections.

(c) Does not arise in view of (a) and (b) above.

#### Increased Import of Indian Iron Ore by Rumania

1460. SHRI S B. SINDAL :

SHRI S.M. GURADDI :

Will the Minister of COMMERCE be pleased to state :

(a) whether Rumania has agreed to raise its import of iron ore from India to a level of six million tonnes annually on a long term basis;

(b) whether any agreement has been signed in this regard;

(c) if so, the details thereof; and

(d) what are the other items on which the protocol has been signed and to what extent the trade between two countries will increase during 1988-89 ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSI) : (a) to (c). Rumania has agreed to import iron ore on long term basis at a level of 5-6 million tonnes annually. For the year 1988-89 an agreement has been signed with Rumania for supply of 1.25 million tonnes.

(d) In the Protocol of the 9th Session of the Indo-Romanian Government Joint Commission For Economic, Technical and Scientific Cooperation signed on 27th May, 1988, both sides expressed interest in further extension of the existing long term contracts for iron ore, bauxite, manganese ore, cotton and steel products beyond 1990. Interest was also shown in conclusion of such contracts for newprint, petrochemicals including LDPE, HDPE and PVC, ball bearings, wheels, wheel sets, corrosion resistant high density steel, casting pipes, petroleum equipment, charter hire of drilling rigs, track laying machinery for rails, diesel generating sets and equipment for steel sector, etc.

#### Export of Iron Ore

1461. SHRI SYED SHAHABUDDIN : Will the Minister of COMMERCE be pleased to state :

(a) the quantity of iron ore exported by the country during the last three years;

(b) the average FOB price per metric tonne realised during the last three export years; and

(c) the average world price during the same period ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSI) : (a) and (b). Iron ore exported during the last three years and the average FOB realisation therefrom was as under :

(Quantity in Lakh Tonnes)

Year	Qty. exported	FOB relation per metric tonne (Rs.)
1985-86	300.18	184.95
1986-87	325.14	181.18
1987-88	283.05	175.68
(Prov)		

(c) Average world prices of iron ore are not compiled. However, FOB prices settled by main exporters during the above period

in the Japanese and European markets were as under :

(US Cents per unit Fe FOB prices)

		1985-86	1986-87	1987-88
<i>Japanese market</i>				
Australia	lumps	30.29	28.78	28.78
Brazil	Fines	25.97	24.67	23.68
	lumps	23.66	22.24	22.24
<i>European market</i>				
Australia	lumps*	38.48	36.20	33.15
	Fines*	34.30	32.40	29.35
Brazil	Fines	26.56	26.26	24.50

\*C and F Prices.

Tax Concessions to Hamdard Dawakhana Organisations

1462. DR. A.K. PATEL : Will the Minister of FINANCE be pleased to state :

(a) whether his attention has been drawn to a news item captioned "Demand

for 'Wakf-Tax' on Hamdard Group" appearing in the Statesman dated 1 May, 1988 wherein it is alleged that many organisations of the Hamdard Dawakhana (Wakf) Group declared as charitable for purpose of tax exemption have been converted into commercial concerns, over the years, and